

areas in which the unauthorised colonies are situated.

(iii) These bodies should be given powers to recover development charges from the owners of unauthorised constructions, which are regularised, by making suitable amendments to the Delhi Municipal Corporation Act and the Delhi Development Act. At present, these bodies do not have the requisite powers to recover such development charges.

(iv) The Corporation/Delhi Development Authority should set up Revolving Funds to finance the redevelopment plans of unauthorised colonies and, for this purpose, they may approach the Central Government or advance of loans.

Gas in Jaisalmer

**3331. Shri A. B. Vajpayee:
Shri Yajna Datt Sharma:
Shri S. S. Kothari:
Shri N. S. Sharma:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether natural gas has been found in the Jaisalmer District of Rajasthan;

(b) if so, the potentialities with regard to its utilization in the fields of production; and

(c) the scheme formulated for its expansion and utilisation?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): (a) In a well drilled at Manhera Tibba of Jaisalmer District, presence of gas has been noticed.

(b) and (c). Some more wells will have to be drilled to gauge the significance and extent of the find. Seismic surveys will be continued and on the basis of data thrown up, the question of further drilling will be considered. At present, it is premature to formulate schemes for the utilisation of gas.

States' Share in Central Revenue

**3332. Shri Yajna Datt Sharma:
Shri A. B. Vajpayee:
Shri S. S. Kothari:
Shri N. S. Sharma:**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that in the recent meeting of the Chief Ministers held in New Delhi, some of them demanded a bigger share in the Central Revenues;

(b) if so, the details thereof; and

(c) the decision taken by Government in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Requests for increased financial assistance from the Centre were made by a number of individual States with reference to the financial difficulties faced by them.

(c) Suggestions for increased Central assistance are considered on merits and after taking into account the availability of resources and the demands thereon.

Causes of Death of a Patient in Willingdon Hospital, New Delhi

**3333. Shri Babi Ray:
Shri Arjun Singh Bhadoria:
Dr. Ram Manohar Lohia:**

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that one Shri Narinder Kumar Sharma was admitted to the ENT in the Willingdon Hospital, New Delhi on the 14th April, 1967 and died the next day;

(b) whether Government have made any probe into the causes of his death; and

(c) if so, the details thereof?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) Yes.